

**Utilization of Cess levied on construction companies  
for labour welfare schemes**

441. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the labour cess received from various organization engaged in construction activities in National Capital Region, has been fully spent for labour welfare schemes during 2008 and 2009;

(b) if not, whether the unutilized cess funds are proposed to be returned to such organization to enable them to devise and implement customized labour welfare schemes for their existing labour force; and

(c) whether the present 1 per cent labour cess from the total bill from construction companies, is utilized on well-structured Government guidelines or it is left to the Government agencies to pick and choose such welfare schemes without any consultation with NGOs/SHGs, etc.?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The entire collected amount has not been spent. During the years 2008, 2009 and 2010 an amount of Rs. 29 crore (approximate) has been spent.

(b) The cess funds are retained by the Delhi Building and Other Construction Workers Welfare Board for various welfare activities and future plans. The organizations are free to devise and implement welfare schemes from their fund for their workforce. There is no provision for returning the unutilized fund.

(c) Cess funds collected @ 1% are utilized, for various mandated welfare schemes for registered construction workers as per the provisions of Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and Delhi Rules, 2002.

**Strike in Maruti Suzuki Manesar plant**

442. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware that the workers of Maruti Suzuki's Manesar plant had to resort to strike for their basic right to form their own trade union;

(b) if so, the details thereof; and

(c) the measures being taken by Central Government to ensure that Indian Labour Laws are not violated by the companies, Indian or foreign in the country?